

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 44/2003

Smt. Laxmi Tiwari, wife of  
Sri Rama Shankar Tiwari,  
aged about 51 years, Head  
Mistress, Railway Mixed High  
School, SE Railway, Shahdol.

... Applicant

V e r s u s

1. Union of India,  
Through : The Chairman,  
Railway Board, Rail Bhawan,  
New Delhi.
2. General Manager, South  
Eastern Railway, 11, Garden  
Road Reach Road, Kolkata-43.
3. Chief Personnel Officer, South  
Eastern Railway, 11, Garden  
Reach Road, Kolkata-43.
4. Divisional Railway Manager,  
South Eastern Railway,  
Jabalpur.

... Respondents

Counsel :

Shri S.K. Nagpal for the applicant.

Coram :

Hon'ble Shri R.K. Upadhyaya -- Member (Admnv.).

O R D E R (Oral)  
(Passed on this the 29th day of January 2003)

The present application has been filed seeking a direction to quash the impugned order dated 16/08/2002 (Annexure A/1) by which the applicant has been transferred in her existing scale and pay and posted at MHES/HM/Bilaspur. The applicant has also assailed the order dated 28/02/2002 (Annexure A/2) issued by the Senior Divisional Personnel Officer, Bilaspur in pursuance to the order of transfer dated 16/08/2002 (Annexure A/1).

2. The applicant was initially appointed as a

Khalasi Teacher in South Eastern Railway on casual basis with effect from 07/08/1980 at Shahdol. It is stated that she was appointed as regular teacher with effect from 15/07/1987 at the same place. Subsequently she was promoted as Head Mistress of Middle School with effect from 18/10/1997 at the same station. The learned counsel of the applicant states that because of her personnel problems including her ill health, the applicant has made a representation dated 12/10/2002 (Annexure A/13) to respondent No. 2. It is informed by the learned counsel of the applicant that this representation is still pending for consideration and the applicant has not yet been relieved.

3. After hearing the learned counsel of the applicant and after perusal of the records available at the time of hearing and without expressing any opinion on the merits of the case, it is considered desireable that the pending representation of the applicant is disposed of expeditiously. For this purpose the applicant is directed to send <sup>an</sup> copy of this order alongwith a copy of representation to respondent No. 2 by speed post within 2 weeks with a copy to respondent No. 3 and respondent No. 4. In case, the applicant complies with the above direction, respondent No. 2 is directed to dispose of the pending representation of the applicant by speaking order within a period of 2 months from the date of receipt of copy of this order alongwith the copy of the representation, and communicate the same to the applicant promptly. During the pendency of the disposal of the representation of the applicant, the status quo as on today may be maintained.

4. In view of the direction in the preceding para-

*Chintamani*

graph this application is disposed of at the admission stage itself.

*Contra*

(R.K. UPADHYAYA)  
MEMBER (A)

पृष्ठांकन से ओ/व्हा.....जबलपुर, दि.....  
प्रतिदिनिक दृष्टि दिनांक:.....

(1) चाहिद, उच्च न्यायालय कानूनी विभाग: जबलपुर  
(2) अमेरिक लेप्टोप कंपनी: जबलपुर  
(3) एस्टरी ली/अमेरिकी/कंपनी: कांतकल S.K. Prasad, Adm.  
(4) बंगलाल, के प्रभा, जबलपुर न्यायालय: जबलपुर R.S. Rao. 2 with relation  
सूचना एवं आकर्षक कार्यवाही हेतु

*True Name*  
उप सचिव 4/2/03

Issued  
On 21-2-03  
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